

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 105 OF 2018 &**  
**IA NO. 32 OF 2018**

**Dated : 11<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Smt. L. Nagarathna**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission &Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Meenakshi Rawat  
Mr. Rajesh Chhetri

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-4 to 7

**ORDER**

Learned counsel appearing for the appellant prays for another four weeks' time to comply with the order dated 22.11.2018.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Another four weeks' time is granted at the request of the learned counsel appearing for the Appellant for compliance of the order dated 22.11.2018 for filing the Rejoinder, as a last chance.

The leaned counsel appearing for the Appellant may file his Rejoinder on before 08.02.2019, after duly serving copy on the other side.

List the matter on **14.02.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**